

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10719/2019

LAL SAHAB SINGH **Petitioner(s)**

THE STATE OF UTTAR PRADESH	Respondent(s)
(Report has been received. (With appls.for exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to file additional documents /facts/annexures)	

SLP(Cr1) No.11203/2019 (II)

SLP(Cr1) No.11693/2019 (II)

Date : 05-01-2021 These matters were called on for hearing today.

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) **Mr. Anurag Dubey Adv.**
 Mr. Pramod Kumar Adv
 Mr. Ashish Upadhyay, Adv.
 Mr. S.R.Setia, AOR

For Respondent(s)	Mr. Garvesh Kabra, AOR Ms. Mansa Singh, Adv. Ms. Pooja Kabra, Adv.
	Mr. S.D.Singh, Adv. Mr. Rahul Kumar Singh, Adv Mr. Ram Kripal Singh, Adv Ms. Bharti Tyagi, AOR Ms. Meenu Singh, Adv

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

After taking into consideration the averments in the Counter affidavit that Lal Sahab Singh, S/o Ramapati, aged 63 years is suffering from paralysis and currently admitted in jail Hospital and Ramapati @ Ram Pati Singh, aged 84 years is under treatment for hip bone fracture, we are inclined to release them on bail.

The petitioners (1) Lal Sahab Singh, S/o Ramapati and (2) Ramapati @ Ram Pati Singh are released on bail subject to the satisfaction of the trial court.

(B.Parvathi)
Court Master

(Beena Jolly)
Court Master